

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 2

Service Tax Appeal No.232 of 2011

(Arising out of Order-in-Appeal No.04/2010 dated 04/01/2010
passed by the Commissioner (Appeals) Central Excise,
Mangalore)

**M/s Mysore Sugar Company
Limited**

Mandya-571402

Appellant(s)

VERSUS

**Commissioner of Central
Excise, Customs and Service
Tax, Mysore**

S1-S2, Vinaya Marga,
Siddhartha Nagar,
Mysore - 570 011
Karnataka

Respondent(s)

APPEARANCE:

Mr. B. N. Gururaj, Advocate for the Appellant

Mr. K. Vishwanatha, AR for the Respondent

CORAM:

HON'BLE MR. P.A. AUGUSTIAN, MEMBER (JUDICIAL)

**HON'BLE MR. PULLELA NAGESWARA RAO, MEMBER
(TECHNICAL)**

Final Order No.20594/2023

Date of Hearing: 20/06/2023

Date of Decision: 20/06/2023

As Per Bench

Learned Counsel for the appellant submits that they have
availed the Sabka Vishwas (Legal Dispute Resolution) Scheme,
2019. Learned AR for the Department has submitted that the
availment of the scheme has been accepted by the Department

and Discharge Certificate in Form-4 has also been issued by the Designated Committee, which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Dictated and pronounced in open court)

(P.A. AUGUSTIAN)
MEMBER (JUDICIAL)

(PULLELA NAGESWARA RAO)
MEMBER (TECHNICAL)

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